Telecom Regulatory Authority of India Information note to the Press (Press Release No. 2/2018)

TRAI issues "The Telecommunication Interconnection Regulations, 2018".

New Delhi, the 2nd January, 2018: Telecom Regulatory Authority of India (TRAI), on the 1st January, 2018, issued "The Telecommunication Interconnection Regulations, 2018" comprising of regulations on important aspects of interconnection e.g. interconnection agreement, provisioning of initial interconnection and augmentation of Points of Interconnection (POIs), interconnection charges, disconnection of POIs and financial disincentive on interconnection matters. These regulations shall apply over all the service providers offering telecommunication services in India. These regulations shall come into effect from the 1st February, 2018.

- 2. Through these regulations, the Authority has mandated that every service provider shall, within thirty days of receipt of request from a service provider, enter into interconnection agreement, on non-discriminatory basis, with such service provider. The Authority has also laid down a framework for provisioning and augmentation of ports at POIs, which stipulates a step-by-step process for provisioning of ports at POIs.
- 3. Earlier, TRAI had issued a Consultation Paper on 'Review of Regulatory Framework for Interconnection' on 21.10.2016 for seeking comments of the stakeholders. The comments and counter-comments received from the stakeholders were uploaded on the TRAI's website. Thereafter, the Authority conducted an Open House Discussion (OHD) on 17.03.2017 at New Delhi. On the basis of the comments received from stakeholders, the Authority has prescribed 'The Telecommunication Interconnection Regulations, 2018'. The full text of these regulations is available on TRAI's website: www.trai.gov.in.
- 4. For any information/clarification Mr. Arvind Kumar, Advisor (BB&PA), TRAI, New Delhi may be contacted at Tel. No. 011-23220209.

Secretary